

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'F': NEW DELHI  
(Through Video Conferencing)**

**BEFORE,  
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER  
AND  
SHRI A.N.MISSHRA, ACCOUNTANT MEMBER**

**ITA No.2783/Del/2008  
(ASSESSMENT YEAR 2005-06)**

Income Tax Officer, Ward 15(2), New Delhi.	Vs.	M/s. Rajesh Marketing Services Ltd., (Now known as Minda Capital Pvt. Ltd.) C/o M/s RRA Taxation, D-28, South Extntion-I, New Delhi.  PAN -AACCR 1743E
<b>(Appellant)</b>		<b>(Respondent)</b>

Appellant By	<b>Sh. Atigu Ahmed, Sr. DR</b>
Respondent by	<b>Sh. Pulkit Advani, Adv. Sh. Tarun, Adv.</b>
Date of Hearing	<b>22.02.2021</b>
Date of Pronouncement	<b>22.02.2021</b>

**ORDER**

**PER SUDHANSHU SRIVASTAVA, JM:**

This appeal is preferred by the Revenue against order dated 27.06.2008 passed by the Learned Commissioner of Income Tax (Appeals)-XVIII, New Delhi {CIT(A)} for Assessment Year 2005-06.

2.0 The Ld. Authorized Representative (AR) submits that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under The Direct Tax Vivad se Vishwas Act, 2020. It has been stated that the necessary declaration in accordance with Section 4 of The Direct Tax Vivad se Vishwas Act, 2020 has been filed by the assessee and that Form-III has also been received.

3.0 Considering the aforesaid situation, the captioned appeal is consigned to the records and treated as dismissed.

4.0 In view of the aforesaid, the appeal is consigned to the records and, for statistical purposes, is treated as dismissed.

Above decision was announced on conclusion of Virtual Hearing on 22<sup>nd</sup> February, 2021.

Sd/-  
**(A.N.MISSHRA)**  
**ACCOUNTANT MEMBER**  
Dated: 22/02/2021  
PK/PS

Sd/-  
**(SUDHANSHU SRIVASTAVA)**  
**JUDICIAL MEMBER**

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR  
ITAT NEW DELHI